

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

Appeal No. 213/2017

IN THE MATTER OF:

Pr. Commissioner of Income Tax, Delhi-6 Applicant/petitioner
Vs.

Registrar of Companies
(New Ways Steel Pvt. Ltd.) Respondent

Order under Section 252(1) of the Companies Act

Order delivered on 19.02.2018

Coram:

**Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

**For the Applicant:- Mr. Zoheb Hossain, Advocate Senior
Standing Counsel for Revenue**

**For the Respondent:- Mr. Sant Ram Bhati, Advocate
Ms. Manoj Kr. Khanna, Advocate**

ORDER

Even on the second call no one appears on behalf of the Income Tax Department. However in the interest of justice a chance is given to the Income Tax Department to pursue their case positively.

Post the matter on 19th March 2018.

Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)**